

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:2613  
ANSWERED ON:16.03.2007  
VALUE ADDED TAX  
Pallani Shamy Shri K.C .

**Will the Minister of FINANCE be pleased to state:**

- (a) the revenue collected through VAT since its implementation, State-wise; and;
- (b) the details of compensation disbursed to each such State in connection with implementation of VAT?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a): As per the provisional figures furnished by the States/ UTs, the gross tax revenue of VAT implementing States during 2005-06 and 2006-07 (April-December) was as shown in the enclosed Statement.

(b): Upto 12th March, 2007, total amount of Rs.5,702.28 crores has been released to 8 States as compensation for revenue loss on account of implementation of VAT. The State-wise position is as follows:

Andhra Pradesh (Rs.404.06 crores),  
Bihar (Rs.272.98 crores),  
Karnataka (Rs.1,664.28 crores),  
Kerala (Rs.692.70 crores),  
Maharashtra (Rs.2,374.61 crores),  
Sikkim (Rs.5.87 crores),  
Tripura (Rs.8.93 crores) and  
West Bengal (Rs.278.85 crores).